

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Shri A.K. Basu, Chairperson
1. Shri K.N. Sinha, Member
2. Shri Bhanu Bhushan, Member
3. Shri A.H. Jung, Member

**IA No. 3/2006
in Petition No.79/2004**

In the matter of

Fixation of tariff in respect of sale of power from Kopili Hydro Electric Project Stage-II (1x25 MW) of North-Eastern Electric Power Corporation Limited for the period from 26.7.2004 to 31.3.2009

North Eastern Electric Power Corporation Ltd., Shillong

.....Petitioner

Vs

1. Assam State Electricity Board, Guwahati
 2. Meghalya State Electricity Board, Shillong
 3. Department of Power, Govt. of Tripura, Agartala
 4. Power & Electricity Department, Govt. of Mizoram, Aizawl
 5. Electricity Department, Govt. of Manipur, Imphal
 6. Deptt. of Power, Govt. of Arunachal Pradesh, Itanagar
 7. Department of Power, Govt. of Nagaland, Kohima
-Respondents**

The following were present

1. Shri P.K. Bora, NEEPCO
2. Shri R. Mullik, NEEPCO
3. Ms C. Ranee, NEEPCO
4. Shri H.K Sharma, ASEB

**ORDER
(DATE OF HEARING: 28.2.2006)**

The main petition was filed for approval of provisional tariff in respect of Kopili Hydro Electric Project (Kopili HEP) Stage-II, commissioned on 26.7.2004. The petition was disposed of by order dated 9.11.2005 when the Commission approved provisional annual fixed charge of Rs.1057 lakh from the date of commercial operation and the primary energy rate applicable during the year

2004-05 was approved at 40.53 paise/kWh. The petitioner was directed to file a fresh petition latest by 31.1.2006 for approval of final tariff based on the audited expenditure up to the date of commercial operation and the annual design energy which was to be approved by CEA.

2. The petitioner has submitted that it has taken up the matter with CEA, but approval of design energy by CEA will require some more time. Accordingly, the petitioner has prayed for extension of time beyond 31.1.2006 for filing of the application for approval of final tariff, till the design energy is approved by CEA. We have heard Shri P.K. Bora for the petitioner. We allow time up to 30.4.2006 for making a fresh application for approval of tariff. IA stands disposed of.

Sd/-
(A.H.JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 28th February, 2006